

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
CP-13(ND)/2016

Contt.Pett. 08(ND)2023, Contt.Pett. 02(ND)2021,
CA- 43/2020, CA-1603/2019, CA-699/2019

IN THE MATTER OF:

Sh. Rajeev Behl

... **Applicant/Petitioner**

Versus

M/s. S. S. Con-Build Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 397-398

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Siddharth Datta, Adv. Thakur Ankit Singh

For the Respondent : Adv. Gaurav Mitra, Adv. Kanika Jain, Adv.
Lavanya Pathak

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Contt. Pett. 08/ND/2023, Contt. Pett. 02/ND/2021, CA-43/2020, CA-

1603/2019, CA-699/2019: Ld. arguing counsel appearing for the Applicant submitted that he is not prepared to put forth his submission in the matter. Having submitted so, he prayed for short adjournment. When Mr. Gaurav Mitra, Ld. Counsel for the Respondent No. 1 submitted that being ineligible to file the present petition, in terms of the provisions of Section 244 of the Companies Act, 2013, the Petitioner cannot maintain the petition. Mr. Datta submitted that he has enough material to rebut the pleas raised by Mr. Gaurav Mitra, Ld. Counsel for all the Respondents.

List the matter for hearing on 28.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)